

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE TWENTY SIXTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 26807 OF 2024

Between:

Miss. Bushra Fatima, D/o Shaik Arshad Age. 18 years Occ. Student R/o Villa
No. 144, Maple Town Villas, Bandlaguda Jagir, Suncity Ranga Reddy District.

...PETITIONER

AND

1. The State of Telangana, rept., by Its Principal Secretary Medical Health and Family Welfare Department, Secretariat Building, Saifabad, Hyderabad.
2. M/s Kaloji Narayana Rao University of Health Sciences, Rept., by its Registrar, Warangal, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, more particularly one in the nature of Mandamus, declaring the action of the Respondent No.2 herein in not considering the petitioners request for web registration for admission into MBBS/BDS Courses of Management Quota in for the academic year 2024-2025, as highly illegal, arbitrary, unconstitutional, in consequence direct the Respondent No.2 to consider petitioner s request for web registration for admission into MBBS/BDS Courses of Management Quota in for the academic year 2024-2025 in the next phase of counseling.

Counsel for the Petitioner: SRI MIR MUKARRAM ALI

**Counsel for the Respondent No.1: SRI P.SHRAVAN KUMAR GOUD, GP FOR
MEDICAL HEALTH & FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI G.RAVI FOR SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.26807 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mir Mukarram Ali, learned counsel for the petitioner.

Mr. P.Shravan Kumar Goud, learned Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the facts set out and reasons mentioned in the accompanying affidavit, it is therefore prayed that this Court may be pleased to issue a Writ, more particularly one in the nature of Mandamus, declaring the action of the Respondent No.2 herein in not considering the petitioner’s request for web registration for admission into MBBS/BDS courses of Management Quota for the academic year 2024-2025 as highly illegal, arbitrary, unconstitutional, in consequence direct the respondent No.2 to consider petitioner’s request for web registration for admission into MBBS/BDS courses of Management Quota for the academic year 2024-2025 in the next phase of counseling and pass such other order or orders as this Court may deem fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for

admission into MBBS/BDS course under management quota for the academic year 2024-2025. Therefore, the University is not permitting the petitioner to seek admission under Management Quota. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

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6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- CH.MADHAVI DEVI
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To

1. The Principal Secretary Medical Health and Family Welfare Department, Secretariat Building, Saifabad, Hyderabad, State of Telangana.
2. The Registrar, M/s Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana.
3. One CC to SRI MIR MUKARRAM ALI, Advocate [OPUC]
4. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH & FAMILY WELFARE, High Court for the State of Telangana, at Hyderabad. [OUT]
6. Two CD Copies

PSK.

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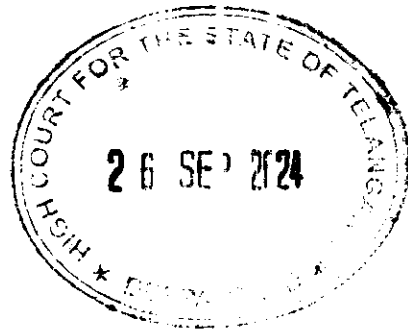
CC TODAY

HIGH COURT

DATED:26/09/2024

ORDER

WP.No.26807 of 2024



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.

⑨ Copied

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26/9/24